

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2552**

TO BE ANSWERED ON THE 14TH DECEMBER, 2021/ AGRAHAYANA 23, 1943 (SAKA)

PROCESS FOR RENOUNCING CITIZENSHIP

2552. SHRI KOTHA PRABHAKAR REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has simplified the process for Indians who want to renounce their citizenship and provisions have been made for applicants to upload documents online, with an upper limit of 60 days for the renunciation;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the number of Indians who have renounced their citizenship during the last seven years and till date?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): Yes Sir. Citizenship of India may be renounced under provisions of Section 8 of the Citizenship Act, 1955 read with rule 23 of the Citizenship Rules, 2009. The online portal for renunciation of Indian citizenship has been activated in August, 2021. End to end processing of renunciation applications is carried out in the online Citizenship Module.

(c): As per the information available with the Ministry of External Affairs, the number of Indians who have renounced citizenship in the last seven years is as follows :-

Year	No. of Indians who have renounced citizenship
2015	1,31,489
2016	1,41,603
2017	1,33,049
2018	1,34,561
2019	1,44,017
2020	85,248
2021 (as on 30.09.2021)	1,11,287
Total	8,81,254
